

(c) and (d). For export of khadi, a cash incentive of 15% for cotton and silk fabrics and other incentives as are admissible to Handloom Sector, are available.

#### **Amendment to Electricity Acts**

\*224. SHRI ARVIND NETAM: Will the Minister of ENERGY be pleased to state:

(a) whether Government propose to bring forward legislation to amend the Indian Electricity Act, 1910 and the Electricity (Supply) Act, 1948 to stop massive theft of electricity;

(b) if so, the broad features of the proposals; and

(c) the time by which legislation is to be introduced in Parliament?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The Indian Electricity Act, 1910 has already been amended vide the Indian Electricity (Amendment) Act, 1986 to make theft of energy a cognizable offence.

(b) and (c). In view of (a) above the question does not arise

#### **Use of Foreign Brand Names**

\*225. SHRI PRAKASH V. PATIL:  
SHRI K. PRADHANI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether while granting permission for foreign collaboration, a condition is imposed that no foreign brand name will be allowed for use in the domestic market;

(b) if so, the objective thereof:

(c) whether there is no restriction on the use of hybrid names; and

(d) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Yes, Sir.

(b) While granting foreign collaboration approvals, a standard condition is stipulated that foreign brand names will not be allowed for use on the products for internal sales, although there is no objection to their use on products to be exported. This condition is stipulated with a view to ensure that the use of foreign brand names does not adversely affect the indigenous industry and for purposes of developing Indian brand names.

(c) and (d). Under the Trade and Merchandise Marks Act, 1958, there is no separate definition of foreign, Indian or 'hybrid' trade mark. There is no restriction on use of any trade mark without registration under the aforesaid Act.

#### **Market for Coir and Coir Products in Kerala**

2157. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether any representation has been received from Kerala Government for better prices and for exploring better markets for coir and coir products;

(b) if so, the details of suggestions received and decision taken by Union Government thereon;

(c) whether the Coir Corporation in Kerala has been running in losses for the last two years; and

(d) if so, the details thereof and the main reasons therefor?